

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232- IA/60(AHM)2024
in
C.P. (IB)/297/AHM/2023

Proceedings under Section 95(1) IBC

IN THE MATTER OF:

Small Industrial Development Bank Of India
Vs.
Ronak Govindbhai Kapatel

.....Applicant

.....Respondent

Order delivered on: 09/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant /RP : Ms. Pinky, Adv.
For the Financial Creditor : Mr. Narendra Singh, Adv.

ORDER

IA/60(AHM)2024

Ld. Counsel for the applicant is directed to issue notice upon Personal Guarantor by proper procedure. In the application filed by SIDBI it is observed that the RP is finding difficulty in tracing the address of the Personal Guarantor. Officer for the SIDBI is directed to appear personally along with counsel and give proper proof of address of the PG to be served by affidavit failing which this application will be disposed of on its merits.

List for further consideration on 02.08.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)